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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.122/2005 in OA No.1998/2004

New Delhi, this the 31st day of May, 2005

Hon'ble Shri Justice M.A.Khan, VC(J)
Hon'ble Shri S.K. Naik, Member(A)

Naresh Kumar Baond

Applicant

(Shri C.K.Sharma, Advocate)

versus

Union of India & Others

Respondents

ORDER(in circulation)

A careful perusal of the RA filed by the applicant on 26.05.2005 against the order dated 20.04.2005, by which OA No.1998/2004 was dismissed being devoid of merit for the detailed reasons enumerated therein, reveals that the applicant has only attempted to make out a case for review on the same set of facts and grounds which have already been discussed and taken care of by us in the aforesaid order. That being the case, we do not find any error apparent on the face of record as alleged by the applicant and accordingly the present RA is dismissed as not maintainable under order 47, Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985.

Naik
(S.K. Naik)
Member(A)

M.A. Khan
(M.A. Khan)
Vice-Chairman(J)

/gtv/